NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.84/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016

NAME OF THE PARTIES: Mr. Jagjitsingh A Ahluwalia

V/s.
M/s. Dynamic Restaurants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) Mr. H.S. Khokhawala Respondent NO 2

11hy Nankan 9 Associate Respondent NO 2

Order CP No. 84/397-398/CLB/MB/MAH/2014

The Petitioner Counsel say that he has already given no objection to the Petition. Today some other Counsel has come saying they will file Vakalatnama within two weeks hereof. The Respondent side is present.

For filing Vakalatnama, one-week time has been given from hereof.

List this matter for hearing on 2.1.2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)